

ITEM NO.1501

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 12649/2023

(Arising out of impugned final judgment and order dated 10-05-2023 in WPCR No. 197/2016 passed by the High Court of Chhatisgarh at Bilaspur)

MANDAKINI DIWAN & ANR.

Petitioner(s)

VERSUS

THE HIGH COURT OF CHHATTISGARH & ORS.

Respondent(s)

(IA No. 35474/2024 - EXEMPTION FROM FILING O.T., IA No. 216960/2023 - EXEMPTION FROM FILING O.T., IA No. 195094/2023 - EXEMPTION FROM FILING O.T. AND IA No. 216959/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-09-2024 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Dinesh Jotwani, Adv.
Mr. Dhawesh Pahuja, AOR
Mr. Bhargava Baisoya, Adv.
Ms. Shruti Singh, Adv.
Mr. Shivalika Midha, Adv.
Mr. Narendra Bahadur Tiwari, Adv.
Mr. Nilesh Sharma, Adv.
Mr. Saket Gogia, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Prashant Singh, AOR
Mr. Avdhesh Kumar Singh, A.A.G.
Mr. Rajat Nair, Adv.
Mrs. Prerna Dhall, Adv.
Mr. Piyush Yadav, Adv.
Ms. Akanksha Singh, Adv.

Mr. Apoorv Kurup, AOR
Ms. Nidhi Mittal, Adv.
Ms. Gauri Goburdhun, Adv.
Ms. Aanchal, Adv.
Mr. Akhil Hasija, Adv.
Mr. Gurjas Singh Narula, Adv.
Mr. Arnav Mittal, Adv.
Mr. Shaurya Agarwal, Adv.

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.
Mr. Shubham Singh, Adv.

Mr. Mukesh Kumar Maroria, AOR

Hon'ble Mr. Justice Vikram Nath pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Prasanna Bhalachandra Varale.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

(Signed reportable judgment is placed on the file.)